



2026:DHC:2024



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 11.03.2026

+ **BAIL APPLN. 941/2026 & CRL.M.A. 7187/2026**

SUNNY MADAN

.....Petitioner

Through: Mr. Bhuvnesh Shukla, Advocate

versus

THE STATE GOVT. OF NCT OF DELHI

.....Respondent

Through: Mr. Nawal Kishore Jha, APP for State
with SI Pushendra, PS Jagat Puri

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks anticipatory bail in case FIR No. 642/2025 of PS Jagat Puri for offence under Section 316(2)/3(5) BNS.
2. Broadly speaking, the allegation against the accused/applicant is that he hired a car from the complainant *de facto* and thereafter, sold away the same to someone.
3. Learned counsel for accused/applicant submits that there is no evidence to show that the car was recovered from him or that he received



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any money towards sale consideration of the car.

4. Learned APP for State accepts notice and in all fairness, on instructions of the IO/SI Pushpender, submits that the accused/applicant can be granted anticipatory bail provided he joins investigation.

5. Accordingly, the application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail, subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. The accused/applicant shall join investigation as and when directed by the IO in writing. Pending application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

MARCH 11, 2026/as